

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 2

CP/75(MB)2023

CORAM:

SH. PRABHAT KUMAR
HON'BLE MEMBER (T)

SH. H. V. SUBBA RAO
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **10.03.2023**

NAME OF THE PARTIES: - **RANQ HEALTHCARE PRIVATE LIMITED**

Vs.

Registrar of Companies Mumbai

Appearance (via video-conference):

For the Financial Creditor	:	None present
For the Corporate Debtor	:	None present

Section 441 of Companies Act, 2013

ORDER

The matter is taken up through Virtual Hearing (VC). None present for either side, when the matter is called out. The Bench has observed that the Hard Copies of this Company Petition have not yet been placed on record. In that view of the matter, the Petitioner is directed to place on record two sets of Hard Copies of this Company Petition, well before the adjourned date.

The matter is today listed on Board for the first time. In that view of the matter, the Registry is directed to issue Notice to the Respondent, clearly intimating the next date of hearing and to place on record compliance Report, well before the adjourned date.

In addition to the Notice issued by the Court, Petitioner is also directed to issue Notice to the Respondent, clearly intimating the next date of hearing, by all available means (i.e. Speed Post, E-mail, etc.) and to place on record Affidavit of Service, enclosing therewith proof of service of Notice to the Respondent, well before the adjourned date.

Respondent is at liberty to place on record Affidavit in Reply, if any, well before the adjourned date, by duly serving a copy to the other side, well in advance. List this matter on Board on 12.04.2023, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
Member (Technical)

10.03.2023
Vedant

Sd/-

H. V. SUBBA RAO
Member (Judicial)